©
കേരള സർക്കാർ
Government of Kerala
2017

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ജൂലൈ 4 4th July 2017 1192 മിഥുനം 20 20th Mithunam 1192 1939 ആഷാഢം 13 13th Ashadha 1939	നമ്പർ No.	27

PART III

Notifications by Heads of Departments

Commissionerate of Land Revenue

തിരുത്തൽ പരസ്യം

റഫ്. ബി1-6907/2017. 2017 ജൂൺ 2.

18-4-2017-ലെ കേരള ഗസറ്റ് നമ്പർ 16-ൽ (വാല്യം 6, പാർട്ട് III) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ ഷീറ്റിൽ പേജ് നമ്പർ 3701-ൽ മേൽനമ്പർ പരസ്യത്തിൽ ക്രമനമ്പർ 101 ആയി വന്ന പരസ്യത്തിൽ 'സൈനുദ്ദീൻ, സി. 40 വയസ്സ്, പരേതയുടെ മകൻ' എന്നുകൂടി ഉൾപ്പെടുത്തി തിരുത്തി വായിക്കേണ്ടതാണ്.

താലൂക്കാഫീസ്, (ഒപ്പ്)
കണ്ണൂർ. തഹശീൽദാർ.

Thaliparamba Taluk

പരസ്യം

നമ്പർ ജി1-10351/2017. 2017 ജൂൺ 8.

തളിപ്പറമ്പ താലൂക്കിൽ നിടിയേങ്ങ അംശം, നിടിയേങ്ങ ദേശത്ത് പാപ്പനാംചിറ വീട്ടിൽ പി. ജെ. ജോൺ എന്നയാൾ 27-7-2015-ാം തീയതി മരണപ്പെട്ടിരിക്കുന്നു. ടിയാന്റെ അനന്തരാവകാശികളെ സ്ഥാപിച്ചു കിട്ടുന്നതിനുവേണ്ടി പരേതന്റെ മകൻ സോണി ജോൺ സമർപ്പിച്ച അപേക്ഷയിൻമേൽ അന്വേഷണം നടത്തിയതിൽ താഴെ പറയുന്ന 4 (നാല്) പേരാണ് അനന്തരാവകാശികളായിട്ടുള്ളതെന്നറിയുന്നു.

ക്രമ നമ്പർ	പേര്	മരിച്ചയാളുമായുള്ള ബന്ധം	വയസ്
1	മായ ജോൺ	മകൾ	40
2	സോണി ജോൺ	മകൻ	38
3	സോജി ജോൺ	,,	32
4	മഞ്ജുമോൾ ജോൺ	മകൾ	26

മേൽപ്പറഞ്ഞവരെ ചേർത്ത് ഒരു പിൻതുടർച്ചാവകാശ സർട്ടിഫിക്കറ്റ് നൽകുന്നതിൽ ആർക്കെങ്കിലും ആക്ഷേപം ഉണ്ടെങ്കിൽ ആയത് ഈ പരസ്യം ഗസറ്റിൽ പ്രസിദ്ധപ്പെടുത്തി 30 ദിവസത്തിനകം തളിപ്പറമ്പ തഹശീൽദാരെ നേരിൽ എഴുതി ബോദ്ധ്യപ്പെടുത്തേണ്ടതാണ്. അവധി കഴിഞ്ഞുവരുന്നതോ തപാലിൽ വരുന്നതോ ആയ ആക്ഷേപങ്ങൾ സ്വീകരിക്കുന്നതല്ല.

താലൂക്കാഫീസ്, (ഒപ്പ്)
തളിപ്പറമ്പ. തഹശീൽദാർ.

KASARAGOD DISTRICT

FORM NO. 4

PROCLAMATION REQUIRING THE APPEARANCE OF A PERSON ACCUSED

[*See* Section 82, Criminal Procedure Code]

In the Court of the District Magistrate, Kasaragod

Case No. D1-14459/2017 (2) dated 8-6-2017

Whereas, complaint has been made before me by the District Police Chief, Kasaragod that Sri Mohammed Usman @ Usman @ Undu Usman s/o Mohammed, Koppalam Kunnil House, P. K. Nagar, Arikady Village, Kumbla, Kasaragod District has committed the following offence:

1. Crime No. 532/14 of Kumbla Police Station u/s 341, 294 (b), 323, 324 r/w 34 IPC
2. Crime No. 598/14 of Kumbla Police Station u/s 21 of Kerala Protection of River Banks and Regulation of Sand Act, 2001
3. Crime No. 641/14 of Kumbla Police Station u/s 436 IPC added Sec. 450 r/w 34 IPC
4. Crime No. 115/16 of Kumbla Police Station u/s 43, 147, 148, 341, 323, 324 r/w 149 IPC
5. Crime No. 132/16 of Kumbla Police Station u/s 143, 147, 148, 341, 323, 324 r/w 149
6. Crime No. 445/16 of Kumbla Police Station u/s 294 (b), 506 (i) r/w 34 IPC
7. Crime No. 31/17 of Kumbla Police Station u/s 341, 324, 307 IPC

And it has been returned the order of Detention No. 14459/2017 (1) dated 11-5-2017 of this Court, thereupon issued that the said Sri Mohammed Usman @ Usman @ Undu Usman s/o Mohammed, Koppalam Kunnil House, P. K. Nagar, Arikady Village, Kumbla, Kasaragod District cannot be found, and whereas it has been shown to my satisfaction that the said Sri Mohammed Usman @ Usman @ Undu Usman s/o Mohammed, has absconded or is concealing himself to avoid the service of the said Order of Detention.

Proclamation is hereby made that the said Sri Mohammed Usman @ Usman @ Undu Usman s/o Mohammed, Koppalam Kunnil House, P. K. Nagar, Arikady Village, Kumbla, Kasaragod District to appear before the Office of the District Police Chief, Kasaragod, within 30 days of the publication of this Order in the Kerala Gazette.

Dated this, 8th day of June 2017.

(Sd.)
Kasaragod. *District Magistrate.*